

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).4712/2012

(From the judgement and order dated 01/06/2012 in SCRA No.2719/2011, of  
The HIGH COURT OF GUJARAT AT AHMEDABAD)

SUBHASH TRIVEDI

Petitioner(s)

VERSUS

VISHAL SHARADBHAI SINGALA & ORS.

Respondent(s)

(With appln(s) for stay and permission to file additional documents and  
office report)

Date: 03/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN  
HON'BLE MR. JUSTICE SWATANTER KUMAR

For Petitioner(s) Mr. Udaya Kumar Sagar, Adv.  
Ms. Bina Madhavanan, Adv.  
Ms. Praseena Joseph, Adv.  
M/S. Lawyer'S Knit & Co,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

List after three weeks. In the meanwhile, service will be  
completed. In addition to normal mode of service to unserved  
respondents, Dasti service is permitted.

| (DEEPAK MANSUKHANI)  
| Court Master

| (M.S. NEGI)  
| Court Master